of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha at its sitting held on the 20th August, 1956, agreed without any amendment to the Industrial Disputes (Amendment) Bill, 1956 which was passed by Rajya Sabha at its sitting held on the 10th May, 1956."

I lay the following four Bills on the Table

- (1) The Jammu and Kashmir (Extension of Laws) Bill, 1956.
- (2) The Supreme Court (Number of Judges) Bill, 1956.
- (3) The Indian Coconut Committee (Amendment) Bill, 1956.
- (4) The National Highways Bill, 1956.

PETITIONS ON THE STATES REORGANISATION BILL, 1956

SECRETARY: Sir, I beg to report to the House that I have received forty petitions relating to the States Reorganisation Bill, 1956.

PAPER LAID ON THE TABLE

NOTIFICATION PUBLISHING THE IRON AND STEEL (CONTROL) ORDER, 1956

THE MINISTER FOR HEAVY INDUSTRIES (SHRI M. M. SHAH): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Ministry of Commerce and Industry Notification S.R.O. No. 1109J ESS. COMMjIron and Steel, dated the 8th May, 1956, publishing the Iron and Steel (Control) Order, 1956. [Placed in Library see No. S-346J56.]

THE STATES REORGANISATION BILL, 1956—continued.

MR. CHAIRMAN: Well, we are now going back to the States Reorganisation Bill. I have before me a long list of speakers. I am calling upon Dr. Kunzru to open the discussion today. As he happened to be a Member of the States Reorganisation Commission, I am not insisting on any time-limit for him, But for the rest it will be fifteen minutes. The House will sit till 6 O'clock, and the Minister will reply tomorrow.

SHRI BHUPESH GUPTA (West Ben gal): Sir. 1 would like to make a sub mission. It is quite right that you are fixing this time-limit. But since we have saved some time from the question Hour......

Bill, 1956

MR. CHAIRMAN: Since we have saved some time day before yesterday and since today we are extending the sitting from 5 O'clock to 6 O'clock, you will actually be having 22 or 23 hours instead of the stipulated 20 hours. I have put the Minister's reply for tomorrow. So that is one hour and there is another hour in the evening from 5 O'clock to 6 O'clock and if we are saved from interruptions, there will be a little more time.

SHRI BHUPESH GUPTA: Now, Sir, I suggest that ten hours have been fixed for amendments. It may be possible to save some time there, and that time may be allotted for general discussion.

MR. CHAIRMAN: You cannot decide for the whole House.

SHRI BHUPESH GUPTA: It is only a suggestion, Sir.

MR. CHAIRMAN: Dr. Kunzru.

SHRI H. N. KUNZRU (Uttar Pradesh): Mr. Chairman, the questions before us have been under discussion for so long a time that it is hardly possible to say anything new in regard to them. Yet, as observations continue to be made which are not in accordance with the facts, and as the States Reorganisation Commission is still being charged with faults of omission and commission, I think it is necessary that I should make the position of the Commission clear once more in regard to these matters.

However, Sir, before I do so, I should like to refer to the manner in which the question of the future of the Bombay State has been handled by the Government of India.

SHRI P. N. SAPRU (Uttar Pradesh). By the Commission.

SHRI H. N. KUNZRU: The hon. Member had his say the day before yesterday, and I hope he will listen patiently today to what I have to say ir